



The Gazette of Meghalaya

EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 160

Shillong, Friday, September 26, 2025

4th Asvina, 1947 (S. E.)

PART-IV

GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT

NOTIFICATION

The 26th September, 2025.

No.LL(B).36/2005/135.—The Meghalaya State Language (Amendment) Act, 2025 (Act No. 12 of 2025) is hereby published for general information.

MEGHALAYA ACT NO. 12 OF 2025

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 25th September, 2025.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 26th September, 2025.

THE MEGHALAYA STATE LANGUAGE (AMENDMENT) ACT, 2025

An

Act

further to amend the Meghalaya State Language Act, 2005 (Meghalaya Act No. 10 of 2005).

Be it enacted by the Legislature of the State of Meghalaya in the Seventy-Sixth Year of the Republic of India, as follows:-

Short title and commencement.

1. (1) This Act may be called the Meghalaya State Language (Amendment) Act, 2025.

(2) It shall come into force at once.

Amendment of Section 4.

2. In Section 4 of the Meghalaya State Language Act, 2005, in between the words “South West Khasi Hills” and “East Jaintia Hills”, the words “Eastern West Khasi Hills” shall be inserted.

D. LYNGDOH,

Joint Secretary to the Govt. of Meghalaya,
Law Department.